

FIR No. 190/2021

Application No.1

PS Pandav Nagar

State Vs. Pushpa Kashyap

U/s 279/337 IPC

07.05.2021

Due to corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App, from the Camp Office-cum-residence of the undersigned.

Pr. Ld. APP for the State.

Counsel for the applicant.

As per the directions given by this Court vide order dated 01.05.2021, IO in the present matter appears to have been changed. However, the new investigation officer has also sought some more time to verify the documents as well as for mechanical inspection of the vehicle in question. He is, accordingly, directed to expedite investigation of the present matter.

Be put up on 13.05.2021. A copy of this order be given to the IO concerned.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/07.05.2021

**FIR No. 212/2021
PS Pandav Nagar
State Vs. Anand Kumar Gupta
U/s 384/420/188 IPC & 3/7 E.C. Act**

Application No.2

07.05.2021

Due to corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App, from the Camp Office-cum-residence of the undersigned.

This is an application for release of medical articles allegedly recovered from accused, to a Covid Facility in Shahdara.

Pr. Ld. APP for the State.
Applicant/IO ASI Ravinder through VC.
Sh. Nitin Sharma, Counsel for the accused.
Heard submissions.

It has transpired that sections 3/7 of the Essential Commodities Act have subsequently been invoked against the accused in view of the recovery of medical articles. As per provisions, any articles/goods seized under the provisions of Essential Commodities Act, can be released only by the District Commissioner, who has power in this regard. This has also been observed by the Hon'ble High Court of Delhi in its order dated 29.04.2021 in the matter titled as Venkateshwar Hospital Vs. Govt. of NCT in WP (C) 5073/2021.

Accordingly, the present application stands dismissed with liberty to the IO to approach the District Commission for relief as prayed.

A copy of this order be given dasti.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

**(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/07.05.2021**

FIR No. 16569/2020

Application No.3

PS Pandav Nagar

State Vs. Deepak Kumar S/o Munna

U/s 379/411 IPC

07.05.2021

Due to corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App, from the Camp Office-cum-residence of the undersigned.

Pr. Ld. APP for the State.

Ms. Sunita Singh, LAC for the applicant/accused.

This is an application seeking release of the applicant/accused on personal bond.

Applicant/accused was granted bail in the present matter by Ld. Predecessor of this Court vide order dated 06.11.2020 but the applicant/accused has not furnished any bail bonds till date.

Let report be called from the investigating officer regarding criminal antecedents of the applicant/accused as well as his address verification.

Be put up on 10.05.2021. A copy of this order be sent to the IO concerned.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/07.05.2021

FIR No. 0074/2021

Application No.4

PS Crime Branch

Rohit Srivastava Vs. State

U/s 420/188/120B/34 IPC

07.05.2021

Due to corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App, from the Camp Office-cum-residence of the undersigned.

Pr. Ld. APP for the State.

Counsel for the applicant/accused.

In view of application, report had been called from the Jail Superintendent regarding the process of legal meeting with the accused, who is in judicial custody. Report has been filed.

Let copy of the same be supplied to the counsel for the applicant/accused. No further directions required. Application is, accordingly, disposed of.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/07.05.2021

FIR No. 212/2021
PS Pandav Nagar
State Vs. Anand Gupta
U/s 384/420/188 IPC

Application No.5

07.05.2021

Due to corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App, from the Camp Office-cum-residence of the undersigned.

Pr. Ld. APP for the State.

Sh. Nitin Sharma, Proxy Counsel for the applicant/accused.

IO/ASI Ravinder through VC.

Adjournment is sought by the proxy counsel as the main counsel is not available today.

At request, be put up on 10.05.2021. IO/ASI Ravinder is bound down for the dated fixed.

Original application and vakalatnama be filed upon resumption of normal functioning of the courts.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/07.05.2021

FIR No. 461/2020

Application No.6

PS Kalyapuri

State Vs. Raju

U/s 25/54/59 Arms Act.

07.05.2021

Due to corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App, from the Camp Office-cum-residence of the undersigned.

Pr. Ld. APP for the State.

None for the applicant/accused.

In view of application, report has been received from the concerned jail, as per which the applicant/accused is wanted in another case bearing FIR No. 93/2020, PS Preet Vihar besides this case and hence he was not released from JC.

In view of the said report, no further directions are required. Present application is, accordingly disposed of.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/07.05.2021